

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.09.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No. 76/9/AMR/2021		9 of IBC	Power Mech Projects Limited Vs. BGR Energy Systems Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Ms.Aishwarya Chevuturi, Advocate is present for the Operational Creditor. Ms.Kruthi Kalaga, Advocate is present for the Corporate Debtor. The Counsel for the Operational Creditor reports that there is no settlement and talks have failed. The Counsel for the Corporate Debtor submits that she was informed that agreement has been signed by both the parties. Hence, for getting clear instructions on the same by the Counsel for the Corporate Debtor, list the matter on 17.10.2022.

SD/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**